

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-223
IB-530/ND/2020

IN THE MATTER OF:

Quippo Infrastructure Ltd
Vs.
SKA Infrastructure Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 07.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

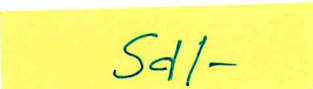
For the Applicant : Saksham Babbar, Adv
For the Respondent :


ORDER

Ld. Counsel for the applicant submitted that notice which was sent through courier was returned un-served whereas notice served through e-mail was served.

Considering this, one more opportunity is being given to the respondent to appear and file the reply. List the case on **19.02.2021**.

In the meantime, Office is directed to issue notice upon the respondent.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)